

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD.

RA.109/96 <u>C.A.No.1007/96</u> in T.A.NO.

	GATE OF DECISION: 29-11-96
J. Devakatacham & another	PETITIONER(S)
K.K. Chakravarthy	AOVGCATE FOR THE PRITITIONER(S
CGM, Telecom, Hyderabad	
d.a. 00110201	RESI NOENT (S)
N.R. Devaraj	AUVUCATE FOR THE RESPUNDENT (S)
THE HUN'ELE Mr. JUSTICE M.G. CH	HAUDHARI, VICE CHAIRMAN
THE HEN'BLE MR. H. RAJENDRA PRI	ASAD, MEMBER (ADMN.)
1. Whather Reporters oflocal paths judgement?	pers may be allowed to see
2. To be referred to the Report	er or not ?
3. Whether their Lordships wish the judgement?	to see the fair copy of / NV
4. Whether the Judgement is to be Banches ?	s circulated to the other
Judgement delivered by Ha	on'ble Mr. Justice M.G. Chaudhari, VC

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDEBABAD BENCH

AT HYDERABAD

RA.109/96 in OA.1007/96

dt.29-11-96

Between

1. J. Devakatacham 2. N. Chinna Dorai

.. Applicants

and

1. Chief General Manager Telecommunications, Hyderabad

2. District Manager Telecommunications, Tirupathi

3. Sub Divnl. Engineer HRD O/o Telecommunications District Maager .. Official respondents Tirupati 517501

4. M. Sambasiva Pillai	17. S. Narappa Raju
5. M. Murali	18. N. Lakshmaiah
6. P. Narasimha R a o	19. K. Ramachandraiah
7. A. Doraikanna	20. M.D. Abdul Shukur
8. G. Chandraiah	21. M. Mallikarjuna
9. K. Moulali	22. C. Balaiah
10. S. Harinath	23. D. Munaswamy Naidu
11. V. Venkata Raju	24. M. Subba Railu
12. K.N. Rama Prasad	25. N. Adinarayana
13. B.C. Reddappa	26. A. Krishnaiah
14. P. Subramanyam	27. K. Nagaraja
15. S.K.Abdul Gaffoor	28. T. Siddappa
16. G. Venkataramaiah	Private respondents

Counsel for the applicants

.. K. Chakravarthy Advocate

Counsel for the respondents (Official) .. N.R. Devaraj Sendor . CGSC

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HON. MR. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN WWC

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

dt.29-11-96

Judgement

Oral order (Per Hon. Mr. Justice M.G. Chaudhari, VC)

Mr. K. K. Chakravarthy for the applicants. Mr. W.

Satyanarayana for Mr. N.R. Devaraj for the respondents.

1. This RA is directed against the order in the OA.

dated 18-9-96. RA is <u>labelited</u>. Notice waived by the learned counsel for the respondents. Review taken up for final orders.

- 2. In the OA, the applicants had challenged the memo dated 6-8-1996. That memo was issued by the TDM, Tirupathi, in accordance with the DOT letter No.7-27/94-NCG, dated 11-7-1996. Accordingly, a revised list of candidates for the sixth batch of Phone Mechanic Training was issued.
- The learned counsel for the applicants now submits that the very OM dated 11-7-1996 on the basis of which the impugned memo was passed had been withdrawn by the DOT/MD vide letter No.7-27/94-NCG dated 9-9-96 and in view of the same the OA was reindered infructuous on the date on which the order in the OA was passed, as the applicants and not have the knowlege of the withdrawal of the OM dated 11-7-96 until then that could not be pointed out to the Tribunal. He, therefore, submits that in order to enable the applicants to get the benefits of the steps as may be taken by the respondents consequent upon withdrawal of the OA dated 11-7-96, the order in the OA may be set aside since otherwise there may arise conflict in the directions given by the Tribunal in the order in OA and the steps as may be taken by the respondents consequent upon withdrawl of the OM dated 11-7-1996. The learned counsel submits that the

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applicants have no reasons to proceed with the on in view of the withdrawal of the OM dated 11-7-1996.

- above it is just mad case to avoid conflict, the order in the OA may be set aside and OA disposed of since the wibhdrawal of the OM dated 11-7-1996 was ordered on 9-9-1996.
- 5. In the result the RA is allowed and the order dated 18-9-1996 in OA.1007/96 is hereby set aside to the extent of the applicants, is hereby set aside and the OA is restored to its file. No order as to costs. OA to be taken up for orders immediately.

(H. Rajendra Prasad)
Member (Admn.)

(M. G. Chaudhari Vice Chairman

Dated: November 29, 96 Dictated in Open Court

Deputy Resistrar () a

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